

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 789/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 18th December, 2025

In the matter of:

Petition under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for the grant of separate RTM Transmission Licence to POWERGRID Barmer I Transmission Limited to implement the transmission project "Implementation of 1 no. of 220 kV line bay for interconnection of M/s Anboto Solar Private Limited (250MW+50MW) RE power projects at 765/400/220kV Barmer-I PS" under "Regulated Tariff Mechanism" (RTM) Mode.

And

In the matter of

**POWERGRID Barmer I Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi - 110016.**

...Petitioner

Versus

- 1. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area,
Jodhpur – 342003, Rajasthan.**
- 2. Ajmer Vidyut Vitran Nigam Limited,
Corporate office, Vidyut Bhawan,
Panchsheel Nagar, Makarwali road,
Ajmer-305004, Rajasthan.**
- 3. Jaipur Vidyut Vitran Nigam Limited,
132 kV, GSS RVPNL Sub-station Building,
Caligiri Road, Malviya Nagar,
Jaipur-302017, Rajasthan.**
- 4. Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14, Ashok Marg,**

Lucknow-226001, Uttar Pradesh.

5. Himachal Pradesh State Electricity Board Limited,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171004, Himachal Pradesh.

6. Punjab State Power Corporation Limited,
The Mall, PSEB head office,
Patiala – 147001.

7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula-134109, Haryana.

8. Jammu Kashmir Power Corporation Limited,
220/66/33 kV Gladni SS SLDC Building Narwal,
Jammu.

9. BSES Yamuna Power Limited,
B-Block, Shakti Kiran Bldg. (Near Karkardooma Courts),
Karkardoomam, 2nd Floor, New Delhi-110092.

10. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi-110019.

11. Tata Power Delhi Distribution Limited,
NDPL House, Hudson Lines,
Kingsway Camp, Delhi-110009.

12. Chandigarh Power Distribution Limited,
4th Floor, SCO 33 to 35, Sector 34A,
Chandigarh-160022.

13. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road, Dehradun, Uttarakhand.

14. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110002.

15. North Central Railway,
Allahabad (Uttar Pradesh).

16. Central Transmission Utility India Limited,
Saudamini, Plot no.2, Sector-29,
Gurgaon 122001.

17. Central Electricity Authority,
Sewa Bhawan, R. K. Puram,

Sector-1, New Delhi-110066.

18. Anboto Solar Private Limited,
Level 1, Southern Park Building,
D-2 District Centre Saket, New Delhi-110017.

...Respondents

Parties present:

Shri Prashant Kumar, BITL
Ms. Muskan Agarwal, CTUIL

ORDER

The Petitioner, POWERGRID Barmer I Transmission Limited (hereinafter referred to as “PBITL”), has filed the present Petition under Section 14 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) for the grant of a separate RTM Transmission Licence to PBITL to implement the transmission project *“Implementation of 1 no. of 220 kV line bay for interconnection of M/s Anboto Solar Private Limited (250 MW + 50 MW) RE power projects at 765/400/220 kV Barmer-I PS”* under the Regulated Tariff Mechanism (hereinafter referred to as “RTM”) mode (hereinafter referred to as the “transmission project”). The scope of the project for which a transmission licence has been sought is as under:

Transmission Scheme: Implementation of 1 no. of 220 kV line bay for interconnection of M/s Anboto Solar Private Limited (250 MW + 50 MW) RE power projects at 765/400/220 kV Barmer-I PS

Sl. No	Scope of the Transmission Scheme	Item Description	Implementation timeframe
--------	----------------------------------	------------------	--------------------------

1	1 no. of 220 kV line bay for interconnection of M/s Anboto Solar Private Limited (250 MW + 50 MW) RE power projects at 765/400/220 kV Barmer-I PS	220 kV Line Bay-1 No.	07.11.2026
	TOTAL ESTIMATED COST:		Rs. 6.18 crore

Note: The implementation Timeframe has been aligned with Rajasthan REZ Ph-IV (Part-2 :5.5 GW) (Jaisalmer/Barmer complex): Part-F transmission scheme.

2. The Petitioner is an Inter-State Transmission Licensee and is implementing the transmission project *“Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part F (By clubbing Part F1 & F2)”* on a Build, Own, Operate and Transfer (hereinafter referred to as “BOOT”) basis through the Tariff Based Competitive Bidding route (hereinafter referred to as “TBCB Project”). The Commission, vide order dated 26.3.2025 in Petition No. 509/TL/2024, granted a transmission licence (hereinafter referred to as “TBCB Licence”) to the Petitioner for the aforesaid TBCB Project.

3. CTUIL, vide OM dated 8.5.2025, has assigned the transmission project, namely *“Implementation of 1 no. of 220 kV line bay at 765/400/220 kV Barmer-I PS for interconnection of M/s Anboto Solar Private Limited (250 MW+50 MW) RE power projects”* to the Petitioner under RTM Mode. The estimated cost of the scheme as per the CTUIL letter (OM) dated 8.5.2025 is Rs. 6.18 crore.

4. The Petitioner has submitted that after the grant of a transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 8.5.2025, is Rs. 6.18 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the provisions of the Tariff

Regulations/ Transmission Licence Regulations.

5. Based on the above, CTUIL, vide OM dated 8.5.2025, approved the “Implementation of 1 no. of 220 kV line bay at 765/400/220 kV Barmer-I PS for interconnection of Anboto Solar Private Limited (250 MW + 50 MW) RE power projects” along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT.

6. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, vide its order dated 18.11.2025, *prima facie* proposed to grant a separate transmission licence to the Petitioner to implement the transmission projects detailed in paragraph 1 of the order. The relevant extract of the order dated 18.11.2025 is extracted as under:

*“20. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission’s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission on or before **28.11.2025.**”*

7. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the ‘Indian Express’ (English) and ‘Hindustan’ (Hindi) on 20.11.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 3.12.2025

8. During the course of the hearing, the representative of the Petitioner submitted that vide order dated 18.11.2025, the Commission has held that the Petitioner is

eligible for the grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project and, consequently, directed to issue public notice under Section 15(5)(a) of the Act inviting suggestion or objection to the grant of a separate RTM transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received in response to the public notice. Accordingly, the matter was reserved for orders.

9. We have noted the above submissions of the Petitioner and CTUIL and proceed to consider the application of the Petitioner for the grant of a separate RTM transmission licence.

10. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

11. In our order dated 18.11.2025, we had proposed to grant a separate RTM transmission licence to the Petitioner company and directed the issuance of a public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, in its letter dated 17.7.2025, recommended the grant of a separate RTM transmission licence to the Petitioner. Considering the submissions of the Petitioner and CTUIL, we direct that the separate RTM transmission licence be granted to the Petitioner, POWERGRID Barmer I Transmission Limited, to establish

the transmission scheme through the RTM route as per the details given in paragraph 1 above.

12. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment

of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilisation of the Transmission System without prior intimation to the

Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilisation of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

13. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.

14. An extract copy of this order be sent to the Central Government (the Ministry of

Power) and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.

15. Petition No. 789/TL/2025 is allowed in terms of the above.

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	(Harish Dudani)	(Ramesh Babu V.)	(Jishnu Barua)
Member	Member	Member	Chairperson